

details of the scheme for providing debt relief to various categories of persons are being formulated in consultation with the Reserve Bank of India and the National Bank for Agriculture and Rural Development.

Central Pension Accounting Office

5953. SHRI NARSINGRAO SURYA-WANSHI: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to set up a Central Pension Accounting Office (CPAO) in New Delhi to centralise and monitor pension payments to Central Civil Pensioners; and

(b) if so, the details thereof?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) Central Pension Accounting Office has been set up in New Delhi. It has started functioning since 1st January, 1990.

(b) To eliminate delays in payment of pensions to Central Civil Pensioners simplified scheme for payments through Central Pension Accounting Office (CPAO) has been introduced since 1st January, 1990. Under this scheme, the pension payment orders are received directly by the Central Pension Accounting Office. The CPAO authorises drawal of pension directly through nominated public sector banks under intimation to the pensioners concerned. The scheme is being closely monitored by the CPAO.

The CPAO functions under the overall supervision of the Controller General of Accounts, the Ministry of Finance.

Special Leave Petitions pending in Supreme Court

5954. SHRI MADAN LAL KHURANA: Will the Minister of LAW AND JUSTICE be

pleased to state:

(a) the number of Special Leave Petitions on service matters pending in the Supreme Court;

(b) the steps taken to get these Special Leave Petitions finalised expeditiously?

THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (SHRI K.P. UNNIKRISHNAN): (a) and (b). The requisite information is being collected and will be laid on the Table of the House as early as possible.

[*Translation*]

Export Oriented Industries in Punjab

5955. S. ATINDER PAL SINGH: Will the Minister of COMMERCE be pleased to state:

(a) whether Government propose to develop a hundred per cent export oriented industrial estate in Punjab;

(b) if so, the details in regard thereto;

(c) the States where export oriented industrial estates have been developed and the number thereof; and

(d) the Facilities being provided these estates by Union Government and State Government respectively?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) No, Sir.

(b) Question does not arise.

(c) Six export processing zones have been developed in the states of Gujarat (Kandla), Maharashtra (Bombay), Uttar Pradesh (Noida), West Bengal (Falta-Near

Calcutta), Tamil Nadu (Madras) and Kerala (Cochin). Development of the seventh export processing zone in Andhra Pradesh (Vishakhapatnam) is under way.

(d) The Facilities being provided in the Export Processing Zones by the Union Government include inter-alia, basic infrastructural facilities such as developed land for construction of factory buildings, built-up factories/sheds, roads, power and water supplies, telecommunications, banking and post office facilities and Customs clearance facilities within the zone premises at no extra cost, in addition to the facilities of single point approval duty free import of Capital Goods, raw material, consumables, spares, tooling or packing material etc.

The facilities offered by the State Governments include infrastructure development around the zone such as roads, water and power supplies, transport, housing etc. The zones have been granted the status of Public Utility Services. Some of the states are also extending the facilities of investment subsidy and exemption from State Sales Tax etc.

[*English*]

Export commitments by Companies

5956. CH. RAM PRAKASH: Will the

Minister of COMMERCE be pleased to state:

(a) the procedure followed by Government to ensure that exports do take place, as per commitment made by the companies while applying for foreign collaboration;

(b) the names of companies who have failed in their export commitments during the last three years; and

(c) the action taken by Government against those companies?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRIARIF MOHAMMAD KHAN): (a) Export obligations are imposed by concerned administrative ministries at the time of approving the foreign collaboration wherever considered necessary. The concerned companies have to execute a legal agreement/bond with the Government as a safeguard against non fulfilment of export obligation. The export performance of such units is monitored by the office of the Chief Controller of Imports and Exports and its Regional Offices.

(b) and (c). A Statement is laid on the Table of the House listing the companies which have not met their export obligation and the steps taken against them during the calendar years 1985, 1986 and 1987.